

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED DEALING IN CONSTRUCTION OF PRECAST CONCRETE PIPES AND FITTINGS AT MAIHAR, DISTT: SATNA, STATE: MADHYA PRADESH

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	GIGA Pipe Systems India Private Limited CIN: U74999DL2020FTC368645 PAN: AA1CG4822F
2.	Address of the registered office	DSIIDC SHED NO. 103, SCHEME - I OKHLA INDUSTRIAL AREA, PHASE- II, South Delhi, NEW DELHI, Delhi, India, 110020
3.	URL of website	No Website of the Corporate Debtor
4.	Details of the place where the majority of fixed assets are located	NH-7, Main Road, Village Nadan Sharda Prasad, Tehsil- Maihar, City: Maihar, Distt: Satna, State: Madhya Pradesh, India, Pin: 485771
5.	Installed capacity of main products/ services	Not Working
6.	Quantity and value of main products/ services sold in the last financial year	NA (As CD is not working)
7.	Number of employees/ workmen	Nil
8.	Further details, including last available financial statements (with schedules) of two years, lists of creditors, are available at URL:	Details can be sought by sending request at gigacirp2025@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending request at gigacirp2025@gmail.com
10.	*Last date for receipt of expression of interest	17-09-2026
11.	*Date of issue of provisional list of prospective resolution applicants	19-09-2026
12.	*Last date for submission of objections to provisional list	21-09-2026
13.	*Date of issue of final list of prospective resolution applicants	22-09-2026
14.	*Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23-09-2026
15.	*Last date for submission of resolution plans	03-10-2026

16.	Process email id to submit Expression of Interest	gigacirp2025@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	NA

`*Timelines has been reduced in lieu of Honourable NCLT Bench-IV order dated 02.09.2026 in the case of IA No. 4218 of 2026 (IB/294/ND/2025) State Bank of India V/s Giga Pipe Systems India Pvt. Ltd.

Sd/-

Manoj Kumar Anand

Resolution Professional

In the matter of GIGA Pipe Systems India Private Limited

(Under Corporate Insolvency Resolution Process)

2, Community Centre,3rd Floor, (Near PVR/McDonald's), Naraina, New Delhi-110028

IBBI Reg. No.: IBBI/IPA-001/IP-P00084/2017-2018/10180

E-Mail: gigacirp2025@gmail.com

Date: 10/09/2026

Place: New Delhi

HINDIA HOUSING FINANCE LIMITED
सर्वोपर कर्जादाता नं. 167-168, विमान पथ,
 नारायण, पेरियार, चेन्नई - 600015



आवृत्तिका संख्या नं. 7900041738, सीएमएच
संख्या 9999040383, सीएमएच नं. 9873923253

अवसर्ग संविधि के मौलिक कर्तव्य
की सर्वजनिक जानकारी

संज्ञा में, १. पूर्वी अमानि अमानि, प्राकृतिक २. ०
 दिवसपर विवरण, रस-प्राकृतिक। मकान नं. ०
 कर्जादाता धनीमान, मकान, गतिविध, मकान
 प्रदर्श, मकान 243501, मकान के मकान मकान
 मकान नं. 379, मकान के 66.66 गज प्राकृतिक
 75 मकान, खरस नं. 1608 जी. का हिस्सा, मा
 धनीमान (कर्मचारीका धनीमान), मकान दासम
 मकान, मकान, मकान, मकान प्रदर्श नं. ०
 GZMMR/MNR/A000000323

जकारि विवरण, मकान, मकान, मकान
 अकारि विवरण 03.04.2026 के अनुसार
 निमित्तविधि संविधि संविधि के समस्त अकारि
 विधि एवं मकान, मकान नं. 379
 मकान प्राकृतिक 66.66 गज (मकान 55.75 गज
 मकान) नं. 1608 जी. का हिस्सा और मकान
 धनीमान (कर्मचारीका धनीमान), मकान दासम
 मकान, मकान, मकान, मकान प्रदर्श नं. ०
 मकान नं. 379, मकान के 66.66 गज प्राकृतिक

मौलिक कर्तव्य 08.09.2026 को मकान विवरण
 मकान विवरण मकान नं. 379, मकान के 66.66 गज प्राकृतिक
 मकान नं. 1608 जी. का हिस्सा और मकान
 धनीमान (कर्मचारीका धनीमान), मकान दासम
 मकान, मकान, मकान, मकान प्रदर्श नं. ०
 मकान नं. 379, मकान के 66.66 गज प्राकृतिक

विधान संसद के प्राकृतिक नं. ०
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हिंदुस्तान प्राकृतिक विवरण नं. ०

मकान नं. 379, मकान के 66.66 गज प्राकृतिक
 मकान नं. 1608 जी. का हिस्सा और मकान
 धनीमान (कर्मचारीका धनीमान), मकान दासम
 मकान, मकान, मकान, मकान प्रदर्श नं. ०

डिया प्राइवेट लिमिटेड
 के गैर आम्रजिध हेतु
 के मध्य प्रदेश में प्रकाशट
 के निधन में कार्यरत
 के निधन के लिए विद्याला समाधान प्रक्रिया
 के उर-निधन(1) के अर्पण

विद्यरत
 पाइप सिस्टम इडिया प्राइवेट लिमिटेड
 U74999DL2020FTC368645
 AA1CG4822F

अवधमयडीरी सेड में, 103, रीणाना - 1 अरुधन
 निधन सेड, पंके-11, पडिण दिल्ली, नई दिल्ली,
 भारत, 110020

डि नेशनर की कोडी वेबरसाड नहीं
 1-7- मेन सेड, गांव नाना शारदा प्रसाद, तहसील-
 शहर मेहर, जिला सतना, राज्य मध्य प्रदेश, भारत,
 485771

नहीं कर रहा

(सूक्ति सीडी माग नहीं कर रही है)

cirp2025@gmail.com पर अनुरोध
 पर विवरण मागा जा सकता है

cirp2025@gmail.com पर अनुरोध
 पर विवरण मागा जा सकता है

9-2026
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 cirp2025@gmail.com

रीड-IV द्वारा दिनांक 02.09.2026 को वाड संस्था
 25) भारतीय स्टेट बैंक बनाम गीणा पाइप सिस्टम
 नालन में कमा को गई है।

हस्ताक्षर/-
 मनोज कुमार आनंद
 समाधान डिवेयर

पाइप सिस्टम इडिया प्राइवेट लिमिटेड के मागले में
 (कंपीउट विद्याला समाधान प्रक्रिया के अर्पण)
 डिड, तृतीय तल, (पीबीआई/मैक्रोनेशनइड के पास),
 नारणख, नई दिल्ली-110028

आई-001/PI-PP0084/2017-2018/10180
 ई-मेल: gipacirp2025@gmail.com

फेडबैक फाइनॅशियल सर्विसेस लिमिटेड

यूनिट नं. 1101, 11वीं मॉडेल, सिम्पर्स, प्लॉट संख्या 71 ए, पर्वट, मासपोली, मुंबई - 400087

मौजिग सूचना

- (अ) से "क्रपाणारक" के रूप में प्रमाणित करने में अपनी आवेदना संपत्ति (प्रॉपर्टीजियो) को फेडबैक फाइनेशियल सर्विसेस लिमिटेड (होए "फेडबैक") के द्वारा क्रेता को रे-नियामित और (एन्वयर) के रूप में वर्गीकृत किया गया है क्योंकि क्रपाणारक क्रेता जहां का पुनर्मुद्रांकन करने में विफल होकर और पुनर्गतन तथा प्रतिष्ठिति प्राप्त करने अनिवार्य, अतः फेडबैक संविधान 2002 की धारा 13(2) के अनुसार प्राप्तिपूर्वकों को अपने उत्तरदायित्वों मांग सुनुवा देने पर (1) तथा धारा 13(2) के अंतर्गत विलंबिता लाभिक के साथ में बिबरन तथा प्रकाशित कि जा रहे हैं।
- (2) मौजिग मानग सुनुवा में अविलंबिता राशि तथा उद्देश साध देवे खाज्ज का प्रस्तावित कर रहे हैं। ऐसा न करने की स्थिति में, आहतकारारी फेडबैकना के
- (3) तथा तान 14 के अनुसार उत्पन्न कारवारि करेंगे।
- आई मानग सुनुवा में मौजिग मानग तथा अवल संकेत का दिक्करण नीचे दिया गया है:

प्रतिष्ठापित परिचालनीय / बैंक संकेत का विवरण	धारा 13(2) के अनुसार मानग सुनुवा की स्थिति तथा कुल बकाया
आई संख्या 05, प्लॉट पड़ा संख्या 516 में स्थित बैंक संकेत का संग्रुण मानग तथा मुखंड, आरखाना, हार्दोलिस शहर, जिजा-सुंदूरपुर-333704, राजस्थान में स्थित। मानग – पूर्व– 380’ दक्षिणा, दक्षिण-पूर्व- 380’, दक्षिण- 84°0’ उत्तर- 84°0’ सीमाएं – पूर्व : बजरंग मोल की गली दक्षिणा: सरता 10-5’, उत्तर : सोहनसर, रामवल्लभ, मिथराही का मकान, दक्षिण : बस्कु तीनवारी का मकान।	एनपीए तिथि : 05/12/2025 सीमा सुनुवा तिथि : 24.08.2026 ए. 16,70,442/- (रुपये सोहरे लाख साठ हजार पांच बी ब्यालीस ताना) 21.08.2026 के अनुसार
कोहेड सिंह की दाहिनी, खसर्रा संख्या 73, क्षेत्रफल 6.660 हेक्टरपर अध्यात 6600 गज मीटर में से 0.1112 हेक्टरपर अध्यात 1124 गज मीटर के स्वरूपतरण के बाद, हार्दोलिस शहर, सीकर-332028, राजस्थान में स्थित बैंक संकेत का संग्रुण भाग मुखंड।	एनपीए तिथि : 04/06/2026 सीमा सुनुवा तिथि : 24.08.2026 ए. 17,60,435/- (रुपये साठ लाख साठ हजार पांच बी पचीस ताना) 21.08.2026 के अनुसार
खसर्रा संख्या 2308/2646, ग्राम पंचायत-अजमेरसर, पंचायत समिति-बी नगर, हार्दोलिस तथा जिला अजमेर-305005, राजस्थान में स्थित बैंक संकेत का संग्रुण मानग मुखंड। कुल क्षेत्रफल 216.666 गज (पांच सय फीट) मानग – उत्तर – 50, दक्षिण-50, पूर्व- 39, पश्चिम- 39। सीमाएं – पूर्व- सकृष, पश्चिम- वाली थानी, उत्तर- बी नरेश / बी हरि की संपत्ति, दक्षिण- हुडेन / बी मीरामी की संपत्ति।	एनपीए तिथि : 04/06/2024 सीमा सुनुवा तिथि : 18.08.2026 ए. 20,12,519/- (रुपये बी लाख बारह हज़ार चार बी तेरह ताना) 17.08.2026 के अनुसार
खसर्रा संख्या 799, ग्राम बहिराड़, ग्राम पंचायत बहिराड़, धाना मावली, सुंदूरपुर-313203, राजस्थान में स्थित बैंक संकेत का संग्रुण मानग तथा मुखंड। सीमाएं – पूर्व – बेणीनगर जाट की दुकान, पश्चिम- सड़क तथा कन्हैया लाल का बाड़ा, उत्तर- सड़क, दक्षिण- सड़क।	एनपीए तिथि : 04/06/2024 सीमा सुनुवा तिथि : 18.08.2026 ए. 16,54,577/- (रुपये सोहरे लाख बीघन हजार पांच बी सहस्रताना) 17.08.2026 के अनुसार
मानग मादरसपुर, ग्राम पंचायत रसूलपुर, पंचायत समिति श्रीनगर, जिजा- सुंदूरपुर-305001, राजस्थान में स्थित बैंक संकेत का संग्रुण मानग तथा मुखंड। सीमाएं – पूर्व – खुली भूमि आम रास्ता, पश्चिम- खुली भूमि रास्ता, उत्तर – सड़क सहित का मकान, दक्षिण- खुली भूमि रास्ता।	एनपीए तिथि : 07/06/2026 सीमा सुनुवा तिथि : 18.08.2026 ए. 20,21,847/- (रुपये बी लाख इक्कीस हजार छह बी सीतलीस ताना) 17.08.2026 के अनुसार
मेरल संख्या 640, पहा संख्या 51424, ग्राम पंचायत ईरवाल, पंचायत समिति- बढगांव अजमेरी संख्या 547, ग्राम से जिजा अजमेरी (जिला) – 313001 में स्थित बैंक संकेत का संग्रुण मानग तथा मुखंड। सीमाएं – पूर्व – क्षेत्रफल 2680 वर्ग फीट, मानग – 38 बाइचें, 70 पीछाई, कुल क्षेत्रफल (गज पीछे) 2680। उत्तर हिस्सा- 38, दक्षिण दिशा- 38, पूर्व दिशा- 70, पश्चिम दिशा- 70। सीमाएं – पूर्व – डेम सिंह/लोहार सिंह का मकान, पश्चिम- यमु सिंह/उज्ज सिंह का मकान, उत्तर- यमु सरक, दक्षिण- नरवत सिंह/जिला का मकान।	एनपीए तिथि : 04/08/2025 सीमा सुनुवा तिथि : 18.08.2026 ए. 16,87,087/- (रुपये सोहरे लाख तीसरो हजार सात बी ताना) 17.08.2026 के अनुसार
मानग संख्या 9-01-136, पट्टे नगर पोखरी, भीलवाड़ा, जिजा – भीलवाड़ा (राज) -311001 में स्थित बैंक संकेत का संग्रुण मानग तथा मुखंड। कुल क्षेत्रफल 360 गज में 136 फीट। सीमाएं – पूर्व : आवासीय मकान संख्या 9-01-135, पश्चिम : आवासीय मकान संख्या 9-01-137, उत्तर : सड़क 30 फीट, दक्षिण : आवासीय मकान संख्या 9-01-91।	एनपीए तिथि : 04/08/2025 सीमा सुनुवा तिथि : 21.08.2026 ए. 16,35,890/- (रुपये सोहरे लाख बीघन हजार सात बी ताना) 21.08.2026 के अनुसार
मानग खारियाँ का नुडा, ग्राम पंचायत शांतागुरु, धाना- बढगांव, जिजा- उदयपुर (राज)-313001, उत्तरी संख्या 43 में स्थित बैंक संकेत का संग्रुण मानग तथा मुखंड। कुल क्षेत्रफल 1800 वर्ग फीट। सीमाएं – पूर्व : अन्य पट्टे, पश्चिम : अन्य प्लॉट, उत्तर : अन्य पट्टे, दक्षिण : रास्ता।	एनपीए तिथि : 05/07/2025 सीमा सुनुवा तिथि : 21.08.2026 ए. 19,05,836/- (रुपये बीस लाख पाँच हजार बी बी ताना) 21.08.2026 के अनुसार
यूनिट नं. एक-2, प्रथम तान, प्लॉट नं. बी-121, स्कीम- रॉयल सिटी, ब्लॉक-बी, कोटाकवासरा, ग्राम – मावला, तरसील तथा जिजा – जयपुर में स्थित बैंक संकेत का संग्रुण मानग तथा मुखंड। कुल क्षेत्रफल 738.00 वर्ग फीट (68.65 वर्ग मीटर)।	एनपीए तिथि : 05/07/2025 सीमा सुनुवा तिथि : 21.08.2026 ए. 17,50,247/- (रुपये साठ लाख पचास हजार दो बी सीतलीस ताना) 21.08.2026 के अनुसार
हार्दोलिस शाहुपुर, जिजा अजमेर (राज), में पड़ा कम संख्या 39, ग्राम कुमारसर, ग्राम पंचायत सुन्दूरपुर, तरसील शहर, जिजा अजमेर (राज), 330120 में स्थित अत्र संकेत का संग्रुण मानग तथा मुखंड। कुल क्षेत्रफल 220 वर्ग गज, मानग – उत्तर – 31 फीट, दक्षिण- 31 फीट, पूर्व- 64 फीट, पश्चिम- 64 फीट, कुल क्षेत्रफल = 220 वर्ग गज। सीमाएं – पूर्व : आम रास्ता, पश्चिम : नानी देवी का व्यापार, उत्तर : देवकारण गुजर्ज का मकान, दक्षिण : नानी देवी, जगदीश गुजर्ज की भूमि, गल्ली छोड़कर।	एनपीए तिथि : 06/04/2025 सीमा सुनुवा तिथि : 21.08.2026 ए. 17,52,852/- (रुपये सत्रह लाख बानन हजार नौ बी ताना ताना) 21.08.2026 के अनुसार
पट्टा संख्या 17, आवाडी क्षेत्र, ग्राम- रथानपुर, ग्राम पंचायत- रथानपुर, धाना- जिजा सुंदूरपुर, जिजा भीलवाड़ा-311602, राजस्थान में स्थित 255 वर्ग गज में निर्मित आवासीय मकान का संग्रुण मानग मुखंड। सीमाएं – पूर्व : आम रास्ता, पश्चिम आवासीय खुली मकान, उत्तर : सोहन के पिता मिथराही खली का मकान, दक्षिण : सरकारी मकान। मानग – पूर्व – 363’, पश्चिम- 369’, उत्तर- 70 फीट, दक्षिण- 70 फीट, कुल क्षेत्रफल 2555 वर्ग गज।	एनपीए तिथि : 04/10/2025 सीमा सुनुवा तिथि : 21.08.2026 ए. 19,10,257/- (रुपये उन्नीस लाख दस हजार दो बी सप्तताना ताना) 21.08.2026 के अनुसार

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		यू ग्रो कैपिटल लिमिटेड	
		बी-17, चौथी मंजिल, आर्य समाज हाउस, कीर्तिसेन मार्केट सिटी, कुर्ली (पिथंबरा) - 400070	
कच्चा सूचना परिशिष्ट IV (नियम 8(1) देखें)		यल संपत्ति से लिए	
जबकि अपोहस्ताहारी ने वित्तीय आसिंया का प्रभुमितीकरण और पुनर्गठन एवं प्रभुमिती हित प्रदर्शन (नियम 2002 (2002 का 54) के तहत यूगो कीपिटल हित, जिसका जीएफएफ पता: बी-17, चौथी मंजिल, आर्य समाज हाउस, कीर्तिसेन मार्केट सिटी, कुर्ली (पिथंबरा) - 400070 का प्रभुमिती अधिकारी होने के नाते तहत शक्तियाँ हित (प्रवर्धन) नियम 2002 के नियम 8 के साथ पालित किया (13/12) के तहत प्रदान शक्तियों का प्रयोग के अनुरूप व्यापारकों (1) एटके इंडस्ट्रीज, (2) नरेन्द्र कुमार शर्मा, (3) अजुल कुमार शर्मा जिसका उल्लेख आता हैनर UGDELMC0000070858 को दिनांक 20.03.2026 के एक मांग नोटिफ़िकेशन किया गया था। जिसमें सूचना में उल्लिखित शक्ति रा. 20,41,987.00 (दो बीस लाख इकतासी हजार नौ सौ सत्तराती मांग) दिनांक 20.03.2026 तक और उस पर ब्याज सहित, उक्त नोटिफ़िके की प्राप्ति की तारीख से 60 दिनों के भीतर प्राप्ति करने के लिए कहा गया था। व्यापारकों/उक्त शक्ति का भुगतान करने में असफल हो गये हैं इसलिये तत्पश्चात व्यापारकों तथा सर्वसम्पत्तियों को सूचित किया जाता है कि नीचे हस्ताक्षरकर्ता ने अधिनियम की धारा 13 की उल्लेख आ (4) के अंतर्गत उसे प्रदान शक्तियों का प्रयोग करने हेतु प्रभुमिती हित (प्रवर्धन) नियम 2002 के नियम 8 के साथ पालित के अन्तर्गत उक्त प्रदान शक्तियों के अंतर्गतमा दिनांक 06 सितम्बर 2026 को सम्पत्ति पर कब्जा ले लिया है। व्यापारकों/उक्त विशेष रूप में और सर्वसम्पत्तियों को सामान्य रूप से चेतावनी दी जाती है कि वे नियम सम्पत्तियों के साथ लेन-देन न करे तथा सम्पत्ति के साथ काली भी लेन-देन यूगो कीपिटल हित के प्रभार वशसे बकाया शक्ति रा. 20,41,987.00 (दो बीस लाख इकतासी हजार नौ सौ सत्तराती मांग) दिनांक 20.03.2026 तक और उस पर नबित्य का ब्याज इत्यादि सहित के अधीन होगा। व्यापारकों/उक्त का ब्याज एटके की धारा 13 की उक्त धारा (4) के प्राधान्यों के अंतर्गत सूचितित परिसंपत्तियों के मुक्त करने हेतु उपरोक्त समस्त रीस की ओर आकर्षित किया जाता है।			
सुरक्षित आसिंया का विवरण			
क्र.सं.	मॉडल	मेक	चालान सं.
1	वॉल्टिक मशीनरी सेंटर VMC80	एमएचसी वीएसएलसी प्रोफेशनल सॉल्यूशंस प्रवर्धित इंडिया	MMD2024-25/0117
स्थान : दिल्ली	दिनांक : 10.09.2026	हस्ता - यू प्रोफेशनल अधिकारी	यूगो कीपिटल लिमिटेड

मार्क लोयर फैशन लिमिटेड
 (पूर्व में मार्क लोयर फैशन प्राइवेट लिमिटेड के नाम से जाना जाता था)
 फ्लॉट नं. 426/1, प्रथम तल, राजीव खेड़ा रोड, मुंबई, महाराष्ट्र, नई दिल्ली-110041
 CIN: L18202DL2014PLC266184 वेबसाइट: www.marclaire.com,
 ईमेल: finance@marclaire.in, फोन: +91-6296672002

वित्तीय वर्ष 2025-26 की वार्षिक रिपोर्ट के लिए शुद्धिपत्र

कंपनी ने 2 सितंबर, 2026 को दिनांकित नाटिस जारी किया है, जिसमें 13वीं (तेरहवीं) वार्षिक आम बैठक (एजीएम) मंगलवार, 27 सितंबर, 2026 को प्रातः 11:30 बजे (भा. मा.स.) वीडियो कॉन्फ्रेंसिंग (वीसी)/ अन्य ऑडियो विड्युअल माध्यमों (ओएवीएम) के माध्यम से आयोजित करने तथा वित्तीय वर्ष 2025-26 की वार्षिक रिपोर्ट के लिए आहूत की गई है।

उक्त 13वीं एजीएम की सूचना और वार्षिक रिपोर्ट कंपनी अधिनियम, 2013 के प्रावधानों तथा उसके अंतर्गत बनाए गए संबंधित नियमों और सेबी (लिस्टिंग दायित्व और प्रकटीकरण आवश्यकताएं) विनियम, 2015 के अनुपालन में 2 सितंबर, 2025 को कंपनी के शेयरधारकों को परिचालित की गई थी। वार्षिक रिपोर्ट के परिचालन के पश्चात, कंपनी ने वार्षिक रिपोर्ट के पृष्ठ संख्या 132 पर प्रदर्शित कैंश पाली स्टेटमेंट में कुछ आंकड़ों के पुनरुत्पादन में अनजाने में हुई टंकण संबंधी त्रुटि देखी। तदनुसार कंपनी ने वार्षिक रिपोर्ट के लिए एक शुद्धिपत्र जारी किया है और शुद्धिपत्र को संशोधित वार्षिक रिपोर्ट के साथ कंपनी की वेबसाइट <https://marclaire.com/investors> पर उपलब्ध किया है। शुद्धिपत्र और संशोधित वार्षिक रिपोर्ट को शेयरधारकों और निवेश करने वाली जनता के प्रसार हेतु वीएसए लिमिटेड को भी प्रस्तुत किया गया है।

यह शुद्धिपत्र वित्तीय वर्ष 2025-26 की वार्षिक रिपोर्ट का अभिन्न अंग होगा, जो पहले ही कंपनी के सदस्यों को परिचालित की जा चुकी है और इसके दिनांक से, वित्तीय वर्ष 2025-26 की वार्षिक रिपोर्ट को संदेह इस शुद्धिपत्र के साथ पढ़ा जाएगा। शुद्धिपत्र में विशेष रूप से निर्धारित संशोधनों को छोड़कर, वार्षिक रिपोर्ट की अन्य सभी विषय-वस्तु अपरिवर्तित रहेगी।

वार्षिक रिपोर्ट का शुद्धिपत्र संशोधित वार्षिक रिपोर्ट के साथ 9 सितम्बर 2026 को इलेक्ट्रॉनिक माध्यम से उन सदस्यों को भी परिचालित किया गया है, जिनके ईमेल पते कंपनी/ रजिस्ट्रार और ट्रांसकर एजेंट/ डिब्रॉफिंगा प्रतियोगी(गण) के पास उपलब्ध है।

अनजाने में हुई त्रुटि के कारण शेयरधारकों को हुई किसी भी असुविधा के लिए कंपनी खेद व्यक्त करती है।

यह शुद्धिपत्र कंपनी की वेबसाइट <https://marclaire.com/investors>, वीएसए लिमिटेड की वेबसाइट www.bseindia.com और एमएसडीएल की वेबसाइट www.evotingindia.com पर भी उपलब्ध है।

मार्क लोयर फैशन लिमिटेड के लिए
 हस्ता /-
 वसंत कुबेर सेन
 ए.एन.ए. 986874

दिनांक: 09/09/2026

स्थान: दिल्ली

संस्थान सचिव एवं आयुक्तान अधिकांश

[illegible][illegible]

EXIT OFFER PUBLIC ANNOUNCEMENT PURSUANT TO SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI") CIRCULAR NUMBER: SEBI/HO/MRD/DSA/CIR/P/2016/110 DATED OCTOBER 10, 2016 (EXIT CIRCULAR) FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

TIRUPATI SHELTERS LIMITED

CIN: L24232DN1994PLC000061

Registered Office: Green Park, Tirupati Nagar, Tokarkhadda, Silvassa – 396230, India
Tel: 9924141801 / 9924141802; Email: info@treatresorts.com; website: www.treatresorts.com

The Exit Offer Public Announcement ("Exit Offer PA") is being issued by Mundra Investments Private Limited a Company incorporated under the Companies Act, 1956 and having its registered office at Shop no 7 Raghuvir Complex, Opp Via Hall, GIDC Char Rasta, Vapi, Gujarat-396195 (Acquirer 1), Silvassa Cement Products Private Limited a Company incorporated under the Companies Act, 1956 and having its registered office at Shop no-08 Vikash Complex, Tokarkhadda, Silvassa-39623 (Acquirer 2), Pramod Mundra residing at F/202-203 Green Park, Tokarkhadda Silvassa (Acquirer 3), Praveen Mundra residing at Plot no-42 Survey No-340, Vrindavan Society Tokarkhadda, Silvassa, Dadra and Nagar Haveli (Acquirer 4), Manoj Mundra residing at Plot no 39 Mundra Sadan, Varundavan Society, Tokarkhadda, Silvassa (Acquirer 5), Rajeev Mundra residing at Plot no 39 Mundra Sadan, Varundavan Society, Tokarkhadda, Silvassa (Acquirer 6), Sanjeev Mundra residing at Plot no 39 Mundra Sadan, Varundavan Society, Tokarkhadda, Silvassa (Acquirer 7), Jagdishlal Mundra residing at 6th Floor, Riju Valika, Near Madhu Park, 11th Road, Khar (W), Maharashtra-400 052 (Acquirer 8), Vinil Mundra residing at 01, Madi Sadan, Vrundavan Society, Tokarkhadda, Silvassa (Acquirer 9) and Vishal Mundra residing at 01, Madi Sadan, Vrundavan Society, Tokarkhadda, Silvassa (Acquirer 10) (together referred to as "Acquirer Shareholders") shareholders of **Tirupati Shelters Limited**, ("ELC" / "The Company") to provide an exit opportunity to the other public shareholders of the Company in terms of the Exit Circular.

The ELC was listed on the Vadodra Stock Exchange (VSE), Ahmedabad Stock Exchange (ASE) and Madras Stock Exchange (MSE), collectively termed as Regional Stock Exchanges. Post the de-recognition / exit of Regional Stock Exchanges by SEBI, the ELC was shifted to the **Dissemination Board ("DB")** of the BSE Limited ("BSE").

SEBI vide the Exit Circular had stipulated the procedure for exit of Exclusively Listed Companies ("ELCs") from the DB. In terms of clause (i) of Annexure A of the Exit Circular, the Acquirer Shareholders have appointed Manish Kumar Bhagat, a IIBI Registered Valuer ("**Independent Valuer**") for valuation of Equity Shares of ELC and related services. The Independent Valuer after taking into account the applicable valuation methodologies has issued his valuation report dated July 27, 2026, and determined the Fair Value of one (1) Equity Share of ELC at Rs. 29/- only (Rupees Twenty Nine only). In the view of the above, the Acquirers have decided to offer exit to the Public Shareholders of **Tirupati Shelters Limited** at price of Rs 29/-only (Rupees Twenty Nine only)

The ELC has appointed Marwadi Chandarana Intermediate Brokers Private Limited, a SEBI registered Category I Merchant Banker as the Merchant Banker to carry out the Exit Offer Process.

Further, SEBI vide its letter MRD/OW/DSA/2017/17463/1 dated July 25, 2017 as communicated to the BSE and NSE ("SEBI Letter") inter-alia permitted that Public Shareholders / Investors who are willing to remain as Shareholders of the Company and do not want an exit may be allowed to do so and the Designated Stock Exchange (in the present case BSE) may obtain an undertaking from the investors who do not want an Exit. Consequently the Exit Obligation of the Acquirers will be reduced accordingly. In terms of the above-mentioned SEBI Letter, Public Shareholders who are willing to remain as shareholders of the ELC and do not want an exit shall send an undertaking to this effect in the format available at the website of Merchant Banker www.marwadichandranagroup.com either by registered post / speed post / courier at their own risk or by hand delivery at the Registered office of the Company situated at Green Park, Tirupati Nagar, Tokarkhadda, Silvassa – 396230, India, within 15 days of the publication of this **Exit Offer Public Announcement ("PA")** i.e. on or before the closure of business hours on September 25, 2026.

Post the expiry of the aforementioned 15 days period, the Acquirers will initiate the process of Exit Offer to those Public Shareholders who have not opted to continue as Shareholders of the ELC ("**Remaining Public Shareholders**"). The Acquirers undertake that the offer Letter containing the relevant details relating to the Exit Offer including details of Opening and Closing of Exit Offer, Offer Price, documents required to be submitted for participating in the Exit Offer shall be sent to the Remaining Public Shareholders for participating in the Exit Offer.

The Exit Offer shall initially remain open for a period of **5 working days**, commencing from **October 05, 2026** and closing on **October 09, 2026** ("Initial Exit Offer Period"), during which the Remaining Public Shareholders may tender their Equity Shares in accordance with the terms and conditions set out in the Exit Offer Letter. The Acquirers shall remain liable to provide an exit opportunity to those Remaining Public Shareholders who do not tender their Equity Shares during the Initial Exit Offer Period for a period of one year after the closure of the Exit Offer.

Accordingly, any Remaining Public Shareholder who does not participate in the Initial Exit Offer Period shall continue to have the right to tender their Equity Shares to the Acquirers at the same Exit Price of **₹29/- (Rupees Twenty-Nine only) per Equity Share** for a period of **one (1) year from the date of completion of the Initial Exit Offer** ("Continuing Exit Period"), in accordance with the applicable provisions of the Exit Circular and the applicable BSE Guidelines.

In accordance with the Exit Circular read with the Circulars / Notices issued by BSE ("BSE Guidelines"), the Acquirers will open an Escrow Account with a Scheduled commercial Bank and deposit an amount equal to / more than 100% of the Total Consideration (Offer Price Equity Shares * Remaining Public Shareholders) payable under the Exit Offer atleast one day before the dispatch of the Exit Offer Letter

Shareholding Details: As on the date of this PA, the paid-up share capital of the Company is Rs 2,63,26,000 (Rupees Two Crores Sixty-Three Lakhs Twenty-Six Thousand and One) consisting of 26,32,600 Equity Shares of Rs.10/- each (Rupees Ten Only). Out of these, the Acquirer Shareholders hold (7,03,800 shares) representing 26.73% of the paid-up Equity Share Capital, other promoters / promoter group shareholders hold 11,53,800 Equity Shares representing 43.83% of the paid-up Equity Share Capital and the balance 7,75,000 representing 29.44% of the paid-up Equity Share Capital is held by the public shareholders of the ELC.

SCHEDULE OF ACTIVITIES

The indicative schedule of activities in relation to the Exit Offer is set out below:

Sr. No.	Particulars	Date
1.	Date of publication of Exit Offer Public Announcement	September 10, 2026
2.	Last date for submission of Continuation Undertaking by Public Shareholders who wish to continue as shareholders of the Company	September 25, 2026
3.	Determination of Remaining Public Shareholders eligible to participate in the Exit Offer	September 28, 2026
4.	Dispatch of Exit Offer Letter to the Remaining Public Shareholders	September 30, 2026
5.	Opening Date of Exit Offer	October 05, 2026
6.	Closing Date of Exit Offer	October 09, 2026
7.	Verification / determination of valid acceptances and finalisation of consideration payable October 05, 2026	October 12, 2026
8.	Payment of consideration to the eligible Remaining Public Shareholders	October 16, 2026

Notes:

- The above schedule is indicative and may be modified, subject to applicable regulatory requirements and any directions, clarifications or approvals that may be received from SEBI, BSE Limited or any other statutory / regulatory authority.
- The Acquirers shall ensure that the requisite amount is deposited in the Escrow Account in accordance with the applicable provisions of the Exit Circular and BSE Guidelines prior to dispatch of the Exit Offer Letter.
- Public Shareholders who wish to continue as shareholders of the Company are required to submit the Continuation Undertaking in the prescribed format on or before **September 25, 2026**.
- The Exit Offer shall be available only to the Remaining Public Shareholders who have not validly submitted the Continuation Undertaking within the prescribed period.
- The detailed procedure for participating in the Exit Offer, including the manner of tendering / submission of Equity Shares and the documents required, shall be set out in the Exit Offer Letter.
- The payment of consideration shall be made to the eligible Remaining Public Shareholders whose Equity Shares are validly accepted under the Exit Offer, in accordance with the applicable regulatory requirements.
- In case any of the above dates are required to be changed due to regulatory requirements, directions of BSE / SEBI or circumstances beyond the control of the Acquirers, the revised dates shall be communicated to the public shareholders through appropriate means.

GENERAL

- The Exit Offer shall be undertaken in accordance with the provisions of the Exit Circular, applicable BSE Guidelines and other applicable laws, regulations and directions issued by SEBI and / or BSE from time to time.
- The detailed terms and conditions of the Exit Offer, including the period during which the Remaining Public Shareholders may tender their Equity Shares, procedure for tendering, documents required, mode of payment and other relevant details shall be communicated through the Exit Offer Letter.
- The Remaining Public Shareholders are advised to carefully read the Exit Offer Letter before participating in the Exit Offer.
- The Acquirer Shareholders shall discharge their obligations under the Exit Offer in accordance with the Exit Circular and applicable BSE Guidelines.
- The Exit Offer PA shall be available on the website of BSE at www.bseindia.com and on the website of the Merchant Banker at www.marwadichandranagroup.com.
- Capitalized terms used but not defined herein shall, unless the context otherwise requires, have the meanings assigned to them under the Exit Circular and applicable BSE Guidelines.

This Exit Offer PA is expected to be available at the website of BSE at www.bseindia.com and at the website of the merchant banker at www.marwadichandranagroup.com

For and on behalf of the Acquirers of
Tirupati Shelters Limited
Manoj Amritlal Mundra
Sd/-
Managing Director

Place: Silvassa
Date: September 09, 2026

[illegible]

2. सामुदायिक क्षेत्र, दृतीय तल, (पीबीआर/मैकडॉनल्ड्स के पास)

	GOVERNMENT OF ODISHA OFFICE OF THE CHIEF CONSTRUCTION ENGINEER RURAL WORKS CIRCLE, SAMBALPUR. E-mail Id:- sewrcirclesbp@yahoo.com	
E-PROCUREMENT NOTICE BID IDENTIFICATION No. Road Tender ONLINE RWCSBP-23/2026-27		
1. Name of the Work : Road Works 2. Total No. of works : 02 nos. Road work 3. Estimated Cost : Rs. 171.43 lakhs to Rs. 175.79 lakhs 4. Class of contractor : 'B' & 'A' 5. Other details : As mentioned in DTEN		
Procurement Officer	Bid Identification No.	Availability of Tender On-line for Bidding
1	2	3
1	2	4
Chief Construction Engineer, Rural Works Circle, Sambalpur,	Road Tender ONLINE RWCSBP 23/2026-27	17.09.2026 11.00 A.M 05.00 P.M
Further details can be seen from the website www.tendersonline.ga.in		
Sd/- Chief Construction Engineer Rural Works Circle, Sambalpur		

	INDO-TIBETAN BORDER POLICE (ITBP) ITBP salutes its braveheart Lance Naik Prakash Chander Dimri of 14th Battalion, who made the supreme sacrifice in the line of duty on this day in Punjab in 1991.
	CENTRAL RESERVE POLICE FORCE Veer Balidanti Constable Rupen Chandra Nath 18 1-7-1972 to 10-9-1995 DG and all ranks of CRPF pay solemn tribute to Constable Rupen Chandra Nath of 18 Bn CRPF, who made the supreme sacrifice after being grievously injured during an attack by militants in Srinagar, JK, on 10 September 1995. CRPF salutes the braveheart and pledges never to let his sacrifice

 **GOVERNMENT OF INDIA**
MINISTRY OF ENVIRONMENT, FOREST
AND CLIMATE CHANGE
REGIONAL OFFICE, REGIONAL OFFICE,
GANDHINAGAR (SUB REGIONAL OFFICE, JAIPUR) 

Online Proposal No.: FP/RJ/ROAD/567572/2026
 19.  Dated: 01/09/2026

अस मुख्य सचिव (वन एवं पर्यावरण)/
 Additional Chief Secretary (Forest and Environment)
 वन एवं पर्यावरण विभाग, Department of Forest and Wildlife
 राजस्थान सरकार, Government of Rajasthan,
 वानिकी पथ, वानिकीमार्ग के निकट/Vaniki Path, Near Secretariat

Subject :- Proposal for diversion of 1.625 ha of forest land for construction of Mothpur Kowraly road to Desvura in favour of Executive Engineer, PWD, Division Baran, Rajasthan-reg-

section 2 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for the Proposal for non-forestry use of 1.625 ha of forest land under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 in favour of M/s Executive Engineer PWD Division Baran for Baran Territorial Division in Forest Division, District BARAN (RAJASTHAN) subject to the fulfillment of the following conditions:

S. No		Conditions
1	Legal status of the diverted forest land shall remain unchanged.	
2	The total forest area utilized for the project shall not exceed 1,625 Ha and the forest area diverted shall not be used for any purpose other than those shown in the diversion proposal.	
3	The non-forest land identified for raising compensatory afforestation shall be transferred and mutated in favour of the State Forest Department before the start of the Stage-II clearance.	
4	The non-forest land transferred and mutated in favour of the State Forest Department shall be notified by the State Government as RF under Section-4 or PF under Section-29 of the Indian Forest Act, 1927 or under the relevant Sections of the local Forest Act, 1927 latest within a period of six months from the date of issue of Stage-II approval. The Nodal Officer shall report the compliance in this regard along with a copy of the notification declaring the non-forest land under Section-4 or Section-29 of the Indian Forest Act, 1927, at the case may be, within the stipulated period to the Central Government for information and record.	
5	The User Agency shall transfer the cost of raising and maintaining the compensatory afforestation, at the current wage rate, to the State Forest Department. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.	
6	The Government shall charge the Net Present Value (NPV) of the forest land being diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) 202/1995 and the guidelines issued by this Ministry vide letter No. S-230077-FCD dated 05.02.2009 in this regard.	
7	At the time of payment of Net Present Value (NPV) at the then prevailing rate, the User Agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India.	
8	All the funds received from the user agency under the project, except the funds realized for regeneration/ demarcation of	

1.0 safety zone, shall be transferred to Ad-hoc CAMPAs in the Savings Bank Account pertaining to the State concerned.

1.9 The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986 if required.

1.10 The boundary of the diverted forest land, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar.

1.11 The User agency, if required, will undertake comprehensive soil conservation measures in the area being diverted at the project cost in consultation with the State Forest Department. A scheme of the same may be submitted along with the

	compliance report
1.12	No labour camp shall be established on the forest land
1.13	The User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas
1.14	The forest land shall not be used for any purpose other than that specified in the proposal
1.15	The layout plan of the proposal shall not be changed without the prior approval of the Central Government
1.16	The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government

1.17	No damage to the flora and fauna of the adjoining area shall be caused	
1.18	Any tree felling shall be done only if it is unavoidable and under strict supervision of the State Forest Department	
1.19	The State Government shall complete settlement of rights, in terms of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, if any, on the forest land to be diverted in accordance with the relevant provisions of the MoU	
1.20	In case of a conflict with the State Government shall create and maintain alternate habitat/home for the avifauna whose nesting trees are to be cleared in this project. Bird's nest artificially made out of eco-friendly material shall be used in the area, including forest area and human settlement. adjoining the forest area being diverted for the project	
1.21	The project shall submit six monthly self-compliance reports as on 1st January and 1st July of every year to this office as well as to the Nodal Officer of the State	
1.22	The State Government shall monitor compliance of conditions of Forest Clearance and shall submit in this regard yearly report as on 31st December of every year	
1.23	Any other condition that the concerned Regional Office of this Ministry may stipulate, from time to time, in the interest of conservation, protection and development of forests & wildlife	
1.24	The User Agency and the State Government shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project	
1.25	For reference to the Ministry of Environment, Forest and Climate Change under 1623 bis NITF, including Pro. No. 320/2015 Village Kadayanagere, Tehsil-Chubbahatti District-Haveri of Rajasthan at the cost of the user agency, As far as possible, a mixture of local indigenous species shall be planted and mono-culture of any species may be avoided.	
1.26	The user agency shall restrict the felling of trees to 55 trees/minimum number in the diverted forest land and the trees to be felled within the strict supervision of the Forest Department and cost of felling of trees shall be deposited by the user agency with the State Forest Department	
1.27	Violation of any of these conditions will amount to violation of Van (Samraskhan Evam Samvardhan) Adhiniyam, 1980 and action would be taken as prescribed in para 1.21 of the Forest Department's Handbook of Comprehensive Guidelines of Van (Samraskhan Evam Samvardhan) Adhiniyam, 1980 as issued by this Ministry's letter No. S-202177-FC dated 28.03.2019	
2.	Standard conditions	
S.No	Conditions	
1.	The user agency shall arrange to raise strip plantation on either side of the road and central verge at project cost, as per IRRI specification, with maintenance of 7-10 years. The user agency shall also submit design of providing at least 2-3 rows of local rotation indigenous trees, as per provision of IRRI-SP-21 2009 (Guidelines on landscaping & tree plantation), on either side of the road and central verge.	
2.	The indulgence of quarry should be done under the supervision of the State Forest Department. The quarry shall be reclaimed and afforested completely before the project is closed.	
3.	The project shall not be engaged in any quarrying or mining work. The rock generated in the earth cuttings will be disposed off at the designated dumping sites and in no case the mud/slacks will be allowed to roll down the hill slopes.	
4.	The user agency will provide retaining walls, breast walls and drainage as per requirement to make the slope stable.	
5.	The designing of culverts/bridges, if any, over the natural streams/rivers/creeks should be done in such a manner that it does not obstruct the natural course of water, does not give rise to water logging, and also does not hamper movement of wild animals	
3.	Specific Conditions	
S.No	Conditions	

31 The KML file of the area to be diverted and the C/A status shall be uploaded on the e-green watch portal with all requisite details.	
32 The User Agency shall provide CAN in NPL area for compensatory afforestation in lieu of the forest area diverted, if applicable as per the final outcome in the WP No.1164/2023, which is currently pending before the Hon'ble Supreme Court of India.	
The State Forest Department ensure that no undertaking from the user agency is obtained in this regard.	
परवर्ती अधिनियम तहत की गई भूमि में अनुपस्थित निम्नलिखित होने के पश्चात, प्रस्ताव राश (साधारण एवं संरक्षित) अधिनियम, 1980 की धारा 2 के अंतर्गत अधिनियमित किया जाएगा। राज्यों में प्रस्तावित क्षेत्रों पर अनुपस्थिति प्रमाण कि जमीन का पूर्ण रूप से खाली था या नहीं, इसका मतलब होगा कि जमीन खाली है। इसके अलावा, जो जमीन को रक्षा जंगल किनारे (सीमा-निहित) खंडित करने के लिए आंशिक रूप से खोली जा रही है, वह भी जमीन को रक्षा जंगल किनारे (सीमा-निहित) खंडित करने के लिए आंशिक रूप से खोली जा रही है। After receipt to the compliance report on the fulfillment of the conditions mentioned above, the proposal shall be considered for final approval under section 2 of the Van (Sanrakshita Evam Samvardhanam) Adhiniyam, 1980. Transfer of forest land shall not be effected till final approval is granted by the Government in this regard. Furthermore, it may also be noted that this is-in-principle approval shall be valid for a period of 5years from the date of issue of this letter. In the event of non-compliance of the above conditions within 5 years, the in-principle approval may be revoked by the Central Government.	
	Sd/- (पावरस करि-Balaji Kar)
सहायक वन्यजीवन अधिकारी / Assistant Inspector General of Forests (AIGF)	क्षेत्रीय कार्यालय, गांधीनगर/Regional Office, Gandhinagar
DNDP/04/523/2026	प्रमुख सचिव, वन एवं जलवायु/MOF&CC Ministry of Environment, Forest & Climate Change, New Delhi-110003


GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST
AND CLIMATE CHANGE
REGIONAL OFFICE, REGIONAL OFFICE,
GANDHINAGAR (SUB REGIONAL OFFICE, JAIPUR)


Online Proposal No.: FP/RJ/ROAD/488294/2024

Dated: 31/08/2024

To,

अस्य मूल्य सूची (चयन एवं संश्लेषण)।
Additional Chief Secretary (Forest and Environment)
चयन एवं वातावरणीय विभाग, Department of Forest and Wildlife
राजस्थान सरकार / Government of Rajasthan,
वाणिकी चयन, संश्लेषण एवं निष्कर्ष/Van/ki Path, Near Secretariat
जयपुर-302005 (राजस्थान)। Jaipur-302005 (Rajasthan)

Subject :- Proposal for diversion of 96 ha of forest land for construction of Road Karna

Rannagar in favour of Executive Engineer, PWD Division, Chhabra, District-Baran
Rajasthan-reg

Sir/Madam,

I am directed to refer to the online proposal no. FP/RJ/ROAD/488294/2024, dated 17/07/2024, of the above-mentioned subject seeking prior approval of the Central Government in accordance with section 2' of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and to say that the proposal has been examined by Regional Office as per extant rules and regulation, after the examination, I am directed to convey the **in-Principle/Stage-Approval** of the Central Government under section of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for the Proposal for non-forestry use of 1.96 ha of forest land under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 in favour of M/sEXECUTIVE ENGINEER PWD DIV CHHABRA for Baran Teritorial Division in Forest Division, District Baran (RAJASTHAN) subject to the fulfillment of the following conditions:

1. General Conditions	
Sr No	Conditions
1.1	Legal status of the diverted forest land shall remain unchanged
1.2	The total forest area utilized for the projects shall not exceed 15584ha and the forest area diverted shall not be used for any purpose other than those shown in the remaining paragraph
1.3	The non-forest land identified for raising compensation for station shall be transferred and mutated in favour of the State Forest Department before issue of the Stage-II clearance
1.4	The non-forest land transferred and mutated in favour of the State Forest Department shall be notified by the State Government as RF under Section 4 or PF under Section 29 of the Indian Forest Act, 1927 or under the relevant Sections of the local Forest Act, 1927 latest within a period of six months from the date of issue of Stage-II approval. The Nodal Officer shall report compliance in this regard along with a copy of the original notification declaring the non-forest land under Section 29 of the Indian Forest Act, 1927, in the case may be, within the stipulated period to the Central Government for its information and record.
1.5	The User Agency shall transfer the cost of raising and maintaining the compensatory afforestation, at the current wage rate for the State Forest Department. The scheme may include appropriate provision for anticipated cost increase for work scheduled in subsequent years.
1.6	The State Government shall charge the Net Present Value (NPV) of the forest land being diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 28.08.2004, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. S-37007-F-2 dated 05.02.2009 in this regard.
1.7	At the time of payment of the Net Present Value (NPV) at then prevailing rate, the User Agency shall furnish a bank guarantee to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India.

1.8 All the funds received from the user agency under the project, except the funds realized for regeneration/ demarcation of forest lands, shall be deposited in the Government of Karnataka Forest Development Fund.

1.9 The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental Protection Act, 1986 if required.

1.10 The boundary of the diverted forest land, shall be demarcated on ground at the project cost, by erecting four feet high reinforced concrete pillars, each inscribed with its serial number, forward and back bearing corners from demarcation pillar to demarcation pillar.

1.11 The User Agency, if required, will undertake comprehensive soil conservation measures in the area being diverted at the project cost in consultation with the State Forest Department. A scheme of the same may be submitted along with the compliance report.

1.12 No labour camp shall be established on the forest land

1.13 The User Agency shall provide facilities preferably alternate fuels to the labourers and the staff working at the site so as to avoid damage and pressure on the nearby forest.

1.14 The forest land shall not be used for any purpose other than that specified in the proposal

1.15 The lay out plan of the proposal shall not be changed with out the prior approval of the Central Government.

1.16 The User Agency shall be responsible to disburse the project cost to the labourers and other staff, department or persons engaged in the project.

without prior approval of the Central Government

117 The damage to the roots and fanks of the adjoining area shall be caused

118 Any tree felling shall be done only by the method and under strict supervision of the State Forest Department.

119 The State Government shall complete settlement of rights, in terms of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, if any, on the forest land to be diverted in accordance with the relevant provisions of the said Act.

The user agency in consultation with the State Government shall create and maintain adequate habitat home for the avifauna whose nesting trees are to be cleared in this project. Bird's nest artificially made out of eco-friendly material shall be used in the area, including forest floor and human settlements, adjoining the forest area being diverted for every year.

120 The user agency shall submit its own self-compliance reports as on 31st January and 31st July of every year to this office as well as to the Nodal Officer of the State.

121 The State Government shall monitor compliance of conditions of Forest Clearance and shall submit in this regard yearly report as on 31st December of every year.

For other conditions that are not covered by the concerned Regional Office of this Ministry may stipulate, from time to time, in conservation, protection and development of forests & wildlife

The User Agency and the State Government shall ensure compliance to provisions of the Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the Project.

122 Provisions for compensation to be taken up by the Forest Department over 1.55kha NPL identified category No.12.

123 User Agency/Bamangruha, Tribal Chingbam, Jaintia Hills, Jaintia Hills, Rajmahal or the User Agency as far as possible, shall mixtures of local indigenous species shall be planted and mono-culture of any species may be avoided.

User agency shall restrict the felling of trees to 195 trees/minimum numbers in the diverted forest land and the trees shall be replanted in the same structure. User Agency/State Forest Department and control of felling of trees shall be deposited by the User Agency with the State Forest Department

Violation of any of these conditions will amount to violation of Van (Sarakshana Evam Samvardhana)Adhiniyam, 1980 and

S. No.	Conditions
12	The user agency shall ensure to raise stipulation regarding on either side of the road and central verge at project cost, as per IRC specification, with maintenance of 7-10 years. The user agency shall also submit design of providing at least 2-3 rows of riparian indigenous trees, as per provision of IRC-SP-21-2009 (Guidelines on landscaping & tree plantation), on either side of the road to ensure final closure.
13	There placement of quarry should be done under the supervision of the State Forest Department. The quarry shall be reclaimed and afforested completely before the project is closed.
14	Overburden shall not be dumped outside the width of the road. The muck generated in the earth cuttings will be deposited at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.
15	The user agency will provide and maintain walls, breast walls and drainage as per requirement to make the slope stable.
16	The User agency will undertake comprehensive soil conservation measures at the project cost in consultation with the State Government's Technical Assistant (Soil Conservation) and the regional Office along with the State's Conservation Officer.
17	The KML file of the area to be decommissioned and the CA's areas shall be uploaded on the e-green watchdog with all requisite details.

Specific Conditions		Conditions		
No.				
3.1	[At the identified Non-Forest Land (NFL) is an isolated patch measuring less than 5 hectares, the user agency shall fence it and hand it over to the State Forest Department in accordance with Para 2.2 (ix) of the Consolidated Guidelines			
संश्लेषित जमीन/पट्टी की सीमा के संबंध में अनुमतिपत्र निर्देश प्राप्त होने के पश्चात, प्रस्तावक या वन (संरक्षण एवं संवर्धन) विभाग, 1988 के अधीन कार्य करने वाले अधिकारी को निर्देश दिया जाएगा। प्रस्तावक को निर्देश दिया जाएगा कि वह सीमा को सुरक्षित रखेगा और सीमा के अंतर्गत जमीन को संवर्धन प्रयत्नों के माध्यम से सुरक्षित रखेगा। प्रस्तावक को निर्देश दिया जाएगा कि वह सीमा के अंतर्गत जमीन को सुरक्षित रखेगा और सीमा के अंतर्गत जमीन को संवर्धन प्रयत्नों के माध्यम से सुरक्षित रखेगा। प्रस्तावक को निर्देश दिया जाएगा कि वह सीमा के अंतर्गत जमीन को सुरक्षित रखेगा और सीमा के अंतर्गत जमीन को संवर्धन प्रयत्नों के माध्यम से सुरक्षित रखेगा।				
After receipt to the compliance report on the fulfillment of the conditions mentioned above, the proposal shall be considered for final approval under section 2 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1988. Transfer of forest land shall not be effected till final approval is granted by the Government in this regard. Further it may also be noted that this in-principal approval shall be valid for a period of 5years from the date of issue of this letter. In the event of non-compliance of the above conditions within 5 years, the in-principal approval may be revoked by the Central Government.				
		Sd/-		
		(पावरसिग्न) श्री. Balaji Kar		
		सहायक स्थानीय अधिकारी (एवाण्डिनिंग)/Assistant Inspector General of Forests (AIGF)		
		क्षेत्रीय कार्यालय, प्रांतिक/Regional Office, Gandhinagar,		
		प्रांत/राज्य, भारत/State & India		
		पत्र संख्या/No. M&F&C, Govt./Ld.		
		दिनांक/Date		

Whatsoever.

DPR/C/15/33/2020

नवीन संकाय / MOEF&CC, GOVT OF INDIA

dpr/c/15/33/2020

epaper.indianexpress.com

Telugu

